

their steam distillation under optimum conditions to obtain maximum yield of essential oils. Designs for improved type of still and distillation equipment have also been developed.

Demand for Ban an expansion of Large Houses

***363. SHRI SIVAJI PATNAIK:
SHRI ROBIN SEN:**

Will the Minister of INDUSTRY be pleased to state:

(a) whether the Federation of Engineering Industries of India demanded a ban on further expansion by the large houses in the guise of increasing production; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): (a) Yes, Sir. This is one of the suggestions made by the Federation of Engineering Industries of India.

(b) Industrial Licensing Policy announced by Government in 1973 places certain restrictions on undertakings belonging to large industrial houses having assets (including those of inter-connected undertakings) of not less than Rs. 20 crores. Entry of undertakings belonging to large industrial houses is permitted only in certain specified core industries which are of importance to national economy, or have direct linkages with such industries or have a long term export potential. Even in these fields, Government's policy is to encourage small and medium entrepreneurs and they would be preferred *vis-a-vis* large industrial houses in setting up new capacity.

Government had announced in October, 1975 that with a view to achieving the twin objectives of containing inflation and fuller utilisation of installed capacities, medium entrepreneurs (other than those coming within the purview of Monopolies and Restrictive

Trade Practices Act and/or Foreign Exchange Regulation Act) would be allowed to utilise their installed capacities without limit in 29 selected industries even though this may be in excess of their licensed capacity. Industrial undertakings coming within the purview of Monopolies and Restrictive Trade Practices Act and/or Foreign Exchange Regulation Act, desirous of availing of this facility, are required to submit applications to Government for consideration. For considering such applications, a special procedure involving scrutiny by an inter-ministerial Task Force, has been laid down. In cases where permission is accorded, such undertakings will have to export the additional production or sell it in accordance with the directions of the Government.

Surrender by Mizos

2632. SHRI D. B. CHANDRE GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether some Mizos have recently surrendered to the Lt. Governor of Mizoram;

(b) if so, their number; and

(c) whether Government of India have announced its policy regarding the surrendering of remaining Mizos also?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) Yes, Sir.

(b) 65 underground Mizos with 38 Rifles, 14 Sten Guns and two pistols formally came overground before the Lt. Governor on the 9th June, 1977.

(c) Yes, Sir. The policy of the Government is to deal firmly with those elements who have extra-territorial loyalties, or secessionist aims and who want to achieve their objectives through violence and by disrupting the normal life of peace-loving citizens of the country; and at the same time to give the most sympathetic treatment